

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76549 of 2019

(Arising out of Order-in-Appeal No.297/HAL/ST/2018-19 dated 22.02.2019 passed by Commissioner (Appeals) of CGST & Excise, Kolkata)

M/s Karan Construction Company

Vill.-Basudevpur, P.O.-Khanjanchak, HPL Link Road, Haldia, Pin-721602

Appellant

VERSUS

Commissioner of CGST & Excise, Haldia

15/1 Strand Road, Kolkata-700001

Respondent

APPEARANCE :

None for the Appellant

Shri P.K.Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.....75541/2023

DATE OF HEARING : 05.06.2023

DATE OF DECISION : 05.06.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

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